

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Excise Appeal No. 41522 of 2019

(Arising out of Order-in-Appeal No. 157/2019 (CTA-I) dated 10.05.2019 passed by the Commissioner of G.S.T. and Central Excise (Appeals-I), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034)

M/s. Premier Cutting Tools

: Appellant

No. 27/C2, Ground Floor, Shanthi Nagar,
Korattur, Chennai – 600 080

VERSUS

The Commissioner of G.S.T. and Central Excise

: Respondent

Chennai North Commissionerate
26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034

APPEARANCE:

None for the Appellant

Smt. Sridevi Taritla, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 40150 / 2022

DATE OF HEARING: 26.04.2022

DATE OF DECISION: 26.04.2022

Order :

None appears for the assessee.

2. Even on the last several occasions there was no representation and upon being pointed out by the Learned Departmental Representative as to the delay, one more opportunity was given to explain, but however, there is neither any reply nor any representation on behalf of the appellant.

3. In view of the above, it appears that the appellant is not serious in pursuing the appeal and accordingly, the appeal is dismissed for want of prosecution.

(Dictated and pronounced in open court)

Sd/-
(P. DINESHA)
MEMBER (JUDICIAL)

Sdd